

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 1339/92

~~Transfer Application No:~~

DATE OF DECISION 22.1.1993

Shri R.L.Hotkar Petitioner

Shri G.S.Walia Advocate for the Petitioners

Versus

Union of India & Anr. Respondent

Shri Subodh Joshi Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice S.K.Dhaon, Vice Chairman

W

The Hon'ble Shri

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

#6

*S.K.Dhaon*  
(S.K.Dhaon)

Vice Chairman

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

(3)

DA.NO. 1339/92

Shri R.L.Hotkar

... Applicant

V/S.

Union of India & Anr.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice S.K.Dhaon

Appearance

Shri G.S.Walia  
Advocate  
for the Applicant

Shri Subodh Joshi  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 22.1.1993

(PER: S.K.Dhaon, Vice Chairman)

✓ Shri Walia states that this application is now  
✓ confined to a direction that the respondents may give  
to the applicant the post-retirement passes as permissible  
under the law.

2. Under the order dated 29.12.1992 passed by this  
Tribunal, the applicant has been given the passes for  
the year 1992. Learned counsel appearing on behalf of the  
respondents states that the applicant shall be given passes  
in future also as permissible under the rules and in accordance  
with the decision of this Tribunal in the case of Vazir Chand  
Vs. U.O.I. CAT Vol.II page 287 (1991 ATJ page 60). We direct the  
respondents to act in accordance with the statement of their counsel.

3. With these directions this application is disposed of  
finally but without any order as to costs.

*SLN*  
(S.K.DHAON)  
VICE CHAIRMAN

mrj.